

**KARNATAKA – LOKAYUKTA**

BEFORE ADDITIONAL REGISTRAR (ENQUIRIES -10)

PRESENT :

SRI. MASTER R.K.G.M.M. MAHASWAMIJI, MA., LL.M.,  
 ADDITIONAL REGISTRAR ENQUIRIES-10,  
 M.S. BUILDING,  
 KARNATAKA LOKAYUKTA,  
 BANGALORE – 560 001.

DEPARTMENTAL ENQUIRY NO. UPLOK-2/DE/1208/2017/ARE-10

COMPLAINANT	SRI. P. JAYARAMU
DISCIPLINARY AUTHORITY	GOVERNMENT OF KARNATAKA, URBAN DEVELOPMENT DEPARTMENT (Through the Presenting Officer )
<b>V/s</b>	
DELINQUENT GOVERNMENT OFFICIALS	<ol style="list-style-type: none"> <li>1. SRI. SHIVAKUMAR, the then Revenue Assessor, Zonal Office-7, (presently working as First Division Assistant, on deputation to Zonal Office-8, Mysuru Mahanagara Palike, Mysuru).</li> <li>2. SMT. MANJULA RAJKUMAR, the then Accountant, Zonal Office-7, (Presently working as Accountant, Zonal Office-6, Mysuru Mahanagar Palike, Mysuru.</li> <li>3. SRI. M.R. RAGHAVENDRA, the then Zonal Commissioner, Zonal Office-7, Mysuru Mahanagar Palike, (Presently working as Executive Engineer, Bruhat Bengaluru Mahanagar Palike), Mysuru.</li> </ol> <p>(DGO-1 represented by Sri.S.R. Shivanandamurthy, DGO-2 represented by Sri. Prasad, Defense Assistant and DGO-3 represented by Sri. Naqaraj P.S. Advocate).</p>

**Subject** : Departmental Inquiry against DGOs as noted in the cause title -reg.,

**Reference/s** : 1. *Report* u/S 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/MYS/6685/2014/DRE-4 dated 16.12.2016.  
2. *Government Order* No. UDD 08 ACM 2017 Bengaluru dated 08.03.2017.  
3. *Nomination Order* No. Uplok-2/DE/1208/2017 Bengaluru dt.30.12.2017 of Hon'ble Upalokayukta-2.

\*\*\*

- i. Nature of Case. : Departmental Enquiry
- ii Provision of law under which : 3 (1) (ii) & (iii) of the  
article of charge framed. Karnataka Civil Services  
(Conduct) Rules, 1966.
- iii Date of Submission of report. : 21<sup>st</sup> **February** 2019.

\*\*\*\*\*

**-: DEPARTMENTAL - ENQUIRY - REPORT :-**

1. This is the departmental enquiry initiated and held against DGOs 1 to 3 as the complainant by name Sri. *P. Jayaramu* has filed a complaint in Lokayukta Office, against the Delinquent Government Officials alleging dereliction of duty amounting to *misconduct*.
2. The **reply/comments** from the DGOs called and unsatisfied with the comments of DGOs 1 to 3, a **Report** was sent to the Government u/S 12(3) of the Karnataka Lokayukta Act, 1984 as per reference No. 1. In pursuance of the report, Government was

pleased to issue the **Government Order** (G.O.) dated 08.03.2017 authorizing Hon'ble Upalokayukta-2 to hold an enquiry as per reference No. 2.

3. In pursuance of the Government Order, a **nomination order** was issued by Hon'ble Upalokayukta-2 on 30.12.2017 authorizing ARE-10 to frame Article of Charge against DGOs and to hold an enquiry to find out truth and to submit a report as per reference No. 3.
4. Accordingly, *Article of charge* framed/prepared under Rule 11(3) of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and sent to the Delinquent Government Officials on 21.04.2018.
5. The article of **charge** and the statement of imputations of misconduct framed/prepared and leveled against the DGOs 1 to 3 are **reproduced as here under :-**

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ-1

5(1) ಶ್ರೀ ಶಿವಕುಮಾರ್, ಹಿಂದಿನ ಕಂದಾಯ ಪರಿಶೀಲಕರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು (ಹಾಲಿ ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ಓ.ಓ.ಡಿ., ವಲಯ ಕಚೇರಿ-8, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು), 2) ಶ್ರೀಮತಿ ಮಂಜುಳಾ

ರಾಜ್‌ಕುಮಾರ್, ಹಿಂದಿನ ಲೆಕ್ಕಿಗರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು (ಹಾಲಿ ಲೆಕ್ಕಿಗರು, ವಲಯ ಕಚೇರಿ-6, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು) ಮತ್ತು 3) ಶ್ರೀ ಎಂ.ಆರ್.ರಾಘವೇಂದ್ರ, ವಲಯ ಆಯುಕ್ತರು, ವಲಯ ಕಛೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು (ಹಾಲಿ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಯೋಜನೆ (ದಕ್ಷಿಣ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು) ಆದ ನೀವುಗಳು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪ/ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ:-

5(2) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ 1 ರಿಂದ 3 ಆದ ನೀವುಗಳು, ಮೈಸೂರು ನಗರದ ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಚಿಟ್ಟಿ ಬೀದಿಯ ಆಸ್ತಿ ಸಂಖ್ಯೆ:375, ಎನ್-16ರ ಆಸ್ತಿಯನ್ನು ಶ್ರೀ.ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್ ರವರಿಗೆ ಯಾವುದೇ ಪೂರಕ ದಾಖಲಾತಿಗಳನ್ನು ಪಡೆಯದೇ, ಕೇವಲ ಖಾತೆದಾರರಲ್ಲದ ಶ್ರೀಮತಿ ಚೋರಮ್ಮರವರು ಮಾಡಿದ ವಿಲ್‌ನ ಆಧಾರದ ಮೇಲೆ ಅಕ್ರಮವಾಗಿ ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡಿದ್ದೀರಿ.

5(3) ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)(ii) ಮತ್ತು (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

5(4) ದೂರುದಾರರಾದ ಶ್ರೀ ಪಿ. ಜಯರಾಮು, ನಂ.929, 10ನೇ ಕ್ರಾಸ್, 2ನೇ ಹಂತ, ಮೈಸೂರು ರವರು, ಈ ದೂರನ್ನು, ಶ್ರೀ ಜಗದೀಶ್, ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ವಲಯ ಕಚೇರಿ-7, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು, ಇವರುಗಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, ಮೈಸೂರು ನಗರದ ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಜಟ್ಟಿ ಬೀದಿ, 2ನೇ ಕ್ರಾಸ್, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ:375 ನಂ.ಎನ್-16ರ ಖಾತೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಶ್ರೀ ಸೋಮಶೇಖರ್ ಎಂಬುವವರಿಗೆ ಅಕ್ರಮವಾಗಿ ಖಾತೆ ವರ್ಗಾವಣೆ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತಾರೆಂದು, ಸದರಿ ಅಕ್ರಮವಾಗಿ ಮಾಡಿರುವ ಖಾತೆಯನ್ನು ರದ್ದುಪಡಿಸಬೇಕಾಗಿ ಕೋರಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದರೆ, ವಿಳಂಬ ನೀತಿ ಅನುಸರಿಸುತ್ತಿದ್ದಾರೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

5(5) ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರಿಗೆ ದಿನಾಂಕ: 22.9.2015 ರಂದು ಎದುರುದಾರರಾದ ಶ್ರೀ ಜಗದೀಶ್, ಹಿಂದಿನ ಉಪ ಆಯುಕ್ತರು (ಕಂದಾಯ), ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಹಾಲಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಹಿಂದುಳಿದ ವರ್ಗಗಳ ಕಲ್ಯಾಣ ಇಲಾಖೆ, ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ಮಂಡ್ಯರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು

ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರಿನ ಬಗ್ಗೆ ಕೆ.ಎಂ.ಸಿ., ಆಕ್ಟ್ 1976 ನಿಯಮ 114ಎ ಪ್ರಕಾರ ಉಪ ಆಯುಕ್ತರು (ಕಂದಾಯ) ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು ಆದ ನಾನು ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದು, ವಿವರವಾದ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಗಿರುತ್ತದೆ. ಅದರಂತೆ, ದೂರುದಾರರು ಹಾಗೂ ಹಾಲಿ ಖಾತೆದಾರರಾದ ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್‌ರವರಿಗೆ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿ, ಸಂಬಂಧಪಟ್ಟ ಪೂರಕ ದಾಖಲೆಗಳೊಂದಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಲಾಗಿದೆಯೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ದಿನಾಂಕ:7.11.2014 ರಂದು ಉಪ ಆಯುಕ್ತರು (ಕಂದಾಯ) ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು ಇವರ ನಡವಳಿ ಪ್ರಕಾರ, ಸದರಿ ಅಕ್ರಮ ಖಾತೆಯನ್ನು ರದ್ದುಪಡಿಸಿ, ಈ ಹಿಂದಿನಂತೆ ಶ್ರೀ ಚಲುವಯ್ಯರವರ ಹೆಸರಿನಲ್ಲಿ ಮುಂದುವರೆಸಲು ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಈ ಹಿಂದೆ ಉಪ ಆಯುಕ್ತರು (ಕಂದಾಯ) ಹುದ್ದೆಯಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ, ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಿಯಮಾನುಸಾರ ವಿಚಾರಣೆ ನಡೆಸಿ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಖಾತೆ ವರ್ಗಾವಣೆಯಾಗಿರುವುದನ್ನು ರದ್ದುಪಡಿಸಿ, ಸೂಕ್ತ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ದಿನಾಂಕ:07-11-2014 ರಂದು ಸಂಖ್ಯೆ:ಮೈನಪಾ.ವಕ7/ಸ/ಸ್ವತ್ತು/2014-15 ರೀತ್ಯಾ ಹೊರಡಿಸಿರುವ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

#### ಆದೇಶ

5(6)“ ಮೈಸೂರು ನಗರದ ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಜಟ್ಟಿ ಬೀದಿ, 2ನೇ ಕ್ರಾಸ್, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ:375 ನಂ.ಎನ್-16ರ ಶ್ರೀ

ಚಲುವಯ್ಯ ರವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಈ ಸ್ವತ್ತಿನ ಖಾತೆದಾರರಲ್ಲದ ಶ್ರೀಮತಿ ಬೋರಮ್ಮರವರು ನೊಂದಣಿ ಸಂಖ್ಯೆ:163 ದಿನಾಂಕ:25.9.1995ರ ಪ್ರಕಾರ, ಮರಣ ಶಾಸನ ಪತ್ರದ ಮೂಲಕ ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್‌ರವರಿಗೆ ನೀಡಿರುವುದು ಕ್ರಮಬದ್ಧವಾಗಿರುವುದಿಲ್ಲ. ಸದರಿ ಸ್ವತ್ತಿನ ಮಾಲೀಕತ್ವದ ಬಗ್ಗೆ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಬಗೆಹರಿಸಿಕೊಳ್ಳುವಂತೆ, ನ್ಯಾಯಾಲಯವು ನೀಡುವ ತೀರ್ಪಿನ ಅನ್ವಯ ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳಲಾಗುವುದೆಂದು, ನಗರ ಪಾಲಿಕೆಯಲ್ಲಿ ಸದರಿ ಸ್ವತ್ತನ್ನು ಶ್ರೀ ಸೋಮಶೇಖರ್‌ರವರಿಗೆ ಕರಪಾವತಿ ಹೊಣೆಗಾರಿಕೆಯನ್ನು ವರ್ಗಾಯಿಸಿರುವುದನ್ನು ರದ್ದುಪಡಿಸಿ, ಈ ಹಿಂದಿನಂತೆ ಶ್ರೀಚಲುವಯ್ಯರವರ ಹೆಸರಿನಲ್ಲಿ ಮುಂದುವರಿಸಲು ಆದೇಶಿಸಿದೆ ”.

5(7) ದಿನಾಂಕ:11/02/2016ರಂದು ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ, ಮೈಸೂರು ನಗರದ ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಜಟ್ಟಿ ಬೀದಿ, 2ನೇ ಕ್ರಾಸ್, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ:375 ನಂ.ಎನ್-16ರ ಖಾತೆಯನ್ನು ಅಕ್ರಮವಾಗಿ ಶ್ರೀ ಸೋಮಶೇಖರ್ ಎಂಬುವವರ ಹೆಸರಿಗೆ ಮಾಡಿದ್ದು, ನಂತರದಲ್ಲಿ ಉಪ ಆಯುಕ್ತರು (ಕಂದಾಯ)ರವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಸಮಗ್ರ ವಿಚಾರಣೆ ನಡೆಸಿ, ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಇಬ್ಬರ ವಾದಗಳನ್ನು ಆಲಿಸಿ, ಅಕ್ರಮವಾಗಿ ಖಾತೆ ವರ್ಗಾವಣೆ ಮಾಡಿದ್ದನ್ನು ರದ್ದುಪಡಿಸಿ, ನನ್ನ ತಾತ ಲೇಟ್ ಚಲುವಯ್ಯನವರ ಹೆಸರಿನಲ್ಲಿ ಮುಂದುವರಿಸಲು ಆದೇಶ ಮಾಡಿ ನ್ಯಾಯ ದೊರಕಿಸಿ ಕೊಟ್ಟು ನಮ್ಮ ಸ್ವತ್ತನ್ನು ನಮಗೆ ಉಳಿಸಿ ಕೊಟ್ಟು, ಆಸ್ತಿಯ ಹಕ್ಕನ್ನು ರಕ್ಷಿಸಿ ಕೊಟ್ಟಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಮುಂದುವರೆದು, ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿದ (1) ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್

ಹಾಗೂ ಹಣದ ಆಮಿಷಕ್ಕಾಗಿ ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿದ ಸರ್ಕಾರಿ ನೌಕರರಾದ (2)ಶ್ರೀ ರಾಘವೇಂದ್ರ, ಉಪ ಆಯುಕ್ತರು ವಲಯ-7, (3) ಶ್ರೀ ಮಹದೇವಸ್ವಾಮಿ, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ವಲಯ-7 (4) ಶ್ರೀ ಚಂದ್ರಶೇಖರ್, ವಲಯ-7 ಅಕೌಂಟೆಂಟ್ ಮತ್ತು (5) ಶ್ರೀ ಮುರುಗೇಶ್, ವಲಯ-7 ರವರುಗಳ ವಿರುದ್ಧ ಸೂಕ್ತ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕಾಗಿ ಕೋರಿರುತ್ತಾರೆ.

5(8) ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಲ್ಲಿಸಿರುವ ಆಕ್ಷೇಪಣೆ ಮತ್ತು ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡುಬರುವುದೇನೆಂದರೆ, ದೂರುದಾರರಿಗೆ ಸೇರಬೇಕಾದ ಸ್ವತ್ತನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಅಕ್ರಮವಾಗಿ ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್ ಎಂಬುವವರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತಾರೆ ಎಂಬುದು ದೂರುದಾರರ ಆಪಾದನೆಯಾಗಿದೆ. ಇದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರುದಾರರ ಕೋರಿಕೆಯಂತೆ ಸೂಕ್ತ ವಿಚಾರಣೆ ನಡೆಸಿ ಅಕ್ರಮವಾಗಿ ಆಗಿರುವ ಖಾತೆಯನ್ನು ರದ್ದುಪಡಿಸಿ, ದೂರುದಾರರಿಗೆ ನ್ಯಾಯ ಒದಗಿಸಿಕೊಟ್ಟಿರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ಅಕ್ರಮವಾಗಿ ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್ ರವರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಿದ ಸರ್ಕಾರಿ ಅಧಿಕಾರಿ/ನೌಕರರ ವಿರುದ್ಧ ಕಾನೂನು ರೀತ್ಯಾ ಯಾವ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿದೆ ಎಂಬುದರ ಬಗ್ಗೆ ಯಾವುದೇ ಮಾಹಿತಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

5(9) ಈ ಸಂಬಂಧ, ಕಂಡಿಕೆ 52ರ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರ ಆದೇಶದ ಮೇರೆಗೆ, ಮೈಸೂರು ನಗರದ



ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಜಟ್ಟಿ ಬೀದಿ, 2ನೇ ಕ್ರಾಸ್, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ:375 ನಂ.ಎನ್-16ರ ಆಸ್ತಿಯನ್ನು ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್‌ರವರ ಹೆಸರಿಗೆ ಖಾತೆ ವರ್ಗಾವಣೆ ಮಾಡುವ ಮೊದಲು, ಯಾವುದೇ ಪೂರಕ ದಾಖಲಾತಿಗಳನ್ನು ಪಡೆಯದೇ ಕೇವಲ ಖಾತೆದಾರರಲ್ಲದ ಶ್ರೀಮತಿ ಬೋರಮ್ಮರವರು ಮಾಡಿದ ವಿಲ್‌ನ ಆಧಾರದ ಮೇಲೆ (ವಿಲ್‌ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಪೂರಕ ದಾಖಲೆಗಳನ್ನು ವಿಭಾಗ ಪತ್ರ, ವಗೈರೆ) ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡಲು ಯಾವ ಯಾವ ಅಧಿಕಾರಿ/ನೌಕರರು ಕಾರಣ ಕರ್ತರಾಗಿರುತ್ತಾರೆ ಎಂಬುದರ ಬಗ್ಗೆ ವಿವರವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಉಪ ಆಯುಕ್ತರು (ಕಂದಾಯ), ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು ರವರಿಗೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

5(10) ಈ ಸಂಬಂಧ, ವಲಯ ಆಯುಕ್ತರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲಾ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರುರವರು ದಿನಾಂಕ:22-10-2016 ರಂದು ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಪತ್ರದಲ್ಲಿ ಆಸ್ತಿ ಸಂಖ್ಯೆ:375 ಎನ್/16, ಚೆಟ್ಟಿಬೀದಿ, ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಸದರಿ ಆಸ್ತಿಯು ಖಾತೆ ವರ್ಗಾವಣೆ ಮಾಡಲು ಈ ಕೆಳಕಂಡವರು ಕಾರಣಕರ್ತರಾಗಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

- (1) ಶ್ರೀ ಶಿವಕುಮಾರ್, ಕಂದಾಯ ಪರಿಶೀಲಕರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲಾ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು. ಹಾಲಿ ವಲಯ ಕಚೇರಿ-8, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು.
- (2) ಶ್ರೀ ಎಂ.ಎಲ್. ಕುಮಾರ್, ಸಹಾಯಕ ಕಂದಾಯ ಅಧಿಕಾರಿ, ಮೃತರಾಗಿರುತ್ತಾರೆ.

- (3) ಶ್ರೀಮತಿ. ಮಂಜುಳ ರಾಜ್‌ಕುಮಾರ್, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲಾ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು. ಹಾಲಿ ಲೆಕ್ಕಿಗರು, ವಲಯ ಕಚೇರಿ-6, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು.
- (4) ಶ್ರೀ ಎಂ.ಆರ್.ರಾಘವೇಂದ್ರ, ವಲಯ ಆಯುಕ್ತರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲಾ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು. ಹಾಲಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.

5(11) ವಲಯ ಆಯುಕ್ತರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲಾ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು. ರವರು ಸಲ್ಲಿಸಿರುವ ಪತ್ರವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಮೇಲ್ಕಂಡವರು ದೂರಿನಲ್ಲಿ ಎದುರುದಾರರಾಗಿರುವುದಿಲ್ಲ ಹಾಗೂ ಮೇಲ್ಕಂಡವರ ಪೈಕಿ ಶ್ರೀ ಎಂ.ಎಲ್.ಕುಮಾರ್, ಸಹಾಯಕ ಕಂದಾಯಾಧಿಕಾರಿರವರು ಮೃತರಾಗಿರುತ್ತಾರೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಸದರಿಯವರನ್ನು 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರುಗಳನ್ನಾಗಿ implead ಮಾಡಿ, ನಂತರ ಸದರಿಯವರುಗಳಿಗೆ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ, 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರುಗಳು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಿ, ತನಿಖಾ ವರದಿಯ ಆಪಾದನೆಗಳನ್ನು ನಿರಾಕರಿಸಿರುತ್ತಾರೆ. ಪ್ರಸ್ತುತ ಹಂತದಲ್ಲಿ ಸದರಿ ಎದುರುದಾರರುಗಳ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಒಪ್ಪಲಾಗುವುದಿಲ್ಲ.

5(12) ದೂರಿನಲ್ಲಿ ಇರುವ ಆಪಾದನೆಗಳು, ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆ ಹಾಗೂ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರುಗಳು ಈ

ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

5(13) ದೂರುದಾರರಿಗೆ ಸೇರಬೇಕಾದ ಆಸ್ತಿ ಸಂಖ್ಯೆ:375, ಎನ್-16 ಸ್ವತ್ತನ್ನು ಎದುರುದಾರರು ಅಕ್ರಮವಾಗಿ ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್ ಎಂಬುವವರ ಹೆಸರಿಗೆ, ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಖಾತೆ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತಾರೆ ಎಂಬುದು ದೂರುದಾರರ ಆಪಾದನೆಯಾಗಿದೆ.

5(14) ಇದಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಮೈಸೂರು ನಗರದ ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಜಟ್ಟಿ ಬೀದಿ, 2ನೇ ಕ್ರಾಸ್, ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ:375 ನಂ.ಎನ್-16ರ ಆಸ್ತಿಯನ್ನು ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್‌ರವರ ಹೆಸರಿಗೆ, 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರುಗಳು ಅಕ್ರಮವಾಗಿ ಖಾತೆ ವರ್ಗಾವಣೆ ಮಾಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ.

5(15) ಈ ರೀತಿ, ಖಾತಾ ವರ್ಗಾವಣೆ ಮಾಡುವ ಮೊದಲು 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರುಗಳು ಯಾವುದೇ ಪೂರಕ ದಾಖಲಾತಿಗಳನ್ನು ಪಡೆಯದೇ ಕೇವಲ ಖಾತೆದಾರರಲ್ಲದ ಶ್ರೀಮತಿ ಬೋರಮ್ಮರವರು ಮಾಡಿದ ವಿಲ್‌ನ ಆಧಾರದ ಮೇಲೆ (ವಿಲ್‌ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಪೂರಕ ದಾಖಲೆಗಳನ್ನು ವಿಭಾಗ ಪತ್ರ, ವಗೈರೆ) ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡುವ ಮೂಲಕ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

5(16) ದೂರುದಾರರ ದೂರು ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ,

ಮೇಲ್ನೋಟಕ್ಕೆ 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡು ಬಂದಿದ್ದು, 2 ರಿಂದ 4ನೇ ಎದುರುದಾರರ ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

5(17) ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

5(18) ಅದಲ್ಲದೆ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3(1)(ii)&(iii)ರನ್ವಯ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆ ಕಂಡು ಬಂದಿದ್ದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಹಾಗೂ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14-ಎ ರ ಅಡಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿತ್ತು.

5(19) ಹಾಗಾಗಿ, ಶಿಸ್ತು ನಡವಳಿಕೆ/ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ನಡೆಸಲು, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು 10 ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆ ಇರುತ್ತದೆ.

6. The aforesaid **'article of charge'** served upon the DGOs-1 to 3 and they appeared before this enquiry authority and their **first oral statement/s** under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGOs have pleaded not guilty and claimed to be enquired about the charge.
7. The DGOs 1 to 3 have filed their **written Statement of defense** by denying the charge and stated that they have not committed misconduct.
8. The DGOs-1 to 3 have been given an opportunity by this Enquiry Authority for verification/ inspection of records/documents and for discoveries, if any.
9. *In this enquiry*, to establish the *charge* against DGOs, the presenting officer has examined Sri. *Jayaramu P* (Complainant) as **PW-1**, and got marked, in all, **6** documents as Ex P-1 to 6 on behalf of Disciplinary Authority.
10. After the closure of the evidence of the

Disciplinary Authority, *second oral statement/s* of DGOs 1 to 3 as per Rule 11(16) of Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 recorded and DGOs 1 to 3 submitted that, they will examine themselves. *Accordingly*, the delinquent government official-**1** Sri. Shivakmar is examined himself as DW-1, DGO-**2** Smt. Manjula Rajakumar is examined herself as DW-**3** and DGO-3 Sri. M.R. Raghavendra is examined himself as DW-3, and got marked Ex. D-1 to 10 and closed their side. *As such*, the *questionnaire/s* of DGO-1 to 3 u/R 11(18) of KCS (CCA) Rules, 1957 *dispensed with* as they examined themselves.

11. The learned defense assistants appearing for DGOs-1 to 3 have filed *written brief/s* and I have heard learned Presenting Officer and defense assistants.
12. *Now*, the points that emerge for my consideration and conclusion are *as follows* :

1 : *Whether the charge against DGOs as noted at para No. 5(2) of the report is proved by the Disciplinary Authority through its presenting officer?*

2 : *What finding / conclusion ?*

13. I have heard and carefully perused the enquiry papers and analyzed and appreciated the oral and documentary evidence placed on record.

14. My *findings* on aforesaid points are *as under*:-

POINT No. 1 : In the AFFIRMATIVE

POINT No.2 : As per my

*FINDING/CONCLUSION*

for the following

**\* REASONS \***

15. **POINT NO. 1** : *It is the case of the Disciplinary Authority that DGOs 1 to 3 being Revenue Assessor, Accountant and Zonal Commissioner respectively have committed dereliction of duty amounting to misconduct as mentioned in the para 5(2) of the report.*
16. *In order to prove the charge leveled against DGOs, the presenting officer has examined 1 witnesses and got marked 6 documents and closed the side.*
17. *Now, I shall proceed to appreciate and analyze the oral and documentary evidence of the disciplinary authority viz.,(PW1, and Ex P1 to 6) which are as follows:-*

18. PW- 1 SRI JAYARAMA P (complainant) he *deposes that*, the house bearing No.375/16 situated in Nazarbad, Mysore is standing in the name of *Cheluvaiah* (Grandfather) and PW-1 gave an application about 3 years back, requesting to *change khatha* from the name of *Somashekar M.S.* to the name of his grandfather *Cheluvaiah*.
19. *PW-1 further deposes that*, the khatha was changed to the name of *Somashekar on the basis of will* without any supporting documents.
20. *PW-1 states that*, since the said property was changed in the name of *Somashekar*, he gave Form No.1 (complaint) and Form No. 2 (Affidavit) to the Lokayukta Office as per Ex. P -1 & 2 respectively.
21. *PW-1 further states that*, along with complaint, he has produced Copy of will dt:25.09.1995, Copy of other related documents and Copy of rejoinder as per Ex. P -3 to 5 respectively.
22. *PW-1 says that*, along with rejoinder, he has enclosed copy of order of Deputy Commissioner (Revenue), his requisition dt:31.03.2015 and property register extract as per Ex. P -6.
23. *In the Cross-examination of PW-1 made by learned Presenting Officer, PW-1 gave categorical admission as true*



*that, the concerned officials have changed the khatha in the name of M.S.Somashekar on the basis of will of Smt.Boramma in respect of property bearing No.375 N 16.*

24. *In the cross-examination of PW-1 made by learned defense assistants/advocates appearing for DGOs- 1 to 3, I find that no worth mentioning points are elicited in favour of DGOs/defense, to discredit/disbelieve his deposition.*
25. *It is the case of DGOs/Defence that they did not commit any misconduct and they have denied the case of disciplinary authority.*
26. *In this regard, the delinquent government official-1 Sri. Shivakmar is examined himself as DW-1, DGO-2 Smt. Manjula Rajakumar is examined herself as DW-2 and DGO-3 Sri. M.R. Raghavendra is examined himself as DW-3, by filing affidavit evidence and stated by reiterating their defense case and got marked Ex. D-1 to 10.*
27. *It is elicited in the cross-examination of DW-1 that, he was working as Revenue Inspector at relevant period. But, DGO-1/DW-1 has purposefully denied the suggestions regarding change of khatha.*
28. *It is elicited in the cross-examination of DW-2 that, she was working as Accountant at relevant period and*

Jatti street, Nazarbad Mohalla of Mysore City was coming under her jurisdiction. Although, DGO-2 denied the change of khatha in respect of property No. 375, N-16 in favour of Sri. M.S. Somashekar on the basis of will of Smt. Boramma, without verifying the documents, *DGO-2 herself volunteered that*, what revenue inspector (DGO-1) told, she wrote the same.....

29. *It is elicited in the cross-examination of DW-3 that*, he was working as Zonal Commissioner, Zone No. 7, Mysore Mahanagara Palike at relevant period and Jatti Street, Nazarbad Mohalla of Mysore City was coming under his jurisdiction. Although, DGO-3 denied the change of khatha in respect of property No. 375, N-16 in favour of Sri. M.S. Somashekar on the basis of will of Smt. Boramma, without verifying the documents, *DGO-3 himself volunteered that*, revenue inspector (DGO-1), Accounts Officer (DGO-2) and Assistant Revenue Officer had to verify the documents.
30. In so far as **argument/s** in this enquiry is concerned, the learned presenting officer has submitted that, in this Departmental Enquiry, PW-1 is examined and Ex. P-1 to P-6 have been got marked and on the basis of the same, affirmative finding can be given as *charge against DGOs is proved.*

31. *Per contra*, the learned defence assistants appearing for DGOs have filed written brief/s.
32. *Having heard* and on careful perusal and appreciation of oral and documentary evidence of disciplinary authority placed on record, *it is obviously clear that* the disciplinary authority has placed sufficient and satisfactory oral and documentary evidence to prove its case/enquiry against the DGOs as per the standard of preponderance of probabilities to warrant my finding on the charge against DGOs -1 to 3 in the affirmative as *proved*.
33. *On perusal of deposition of PW-1 Sri. Jayarama P*, it can be seen that PW-1 being the complainant has supported the case of disciplinary authority to the extent to hold DGOs 1 to 3, guilty of misconduct.
34. *It is significant to note that* nothing worth mentioning points are elicited from the evidence of PW-1 by the learned defense assistants appearing for Delinquent Government Officials. *As such*, the evidence of PW-1 is worthy of acceptance, believable and reliable, to the extent to hold DGOs 1 to 3, guilty of misconduct.
35. *It is relevant to note that* the deposition of PW-1 is consistent, corroborative and same is fortified by the

relevant documents Ex. P-1 to P-6 to the extent as noted above.

36. I find that, there is no substance and considerable force in the line of argument/contention/s taken by the learned defense assistants appearing for DGOs-1 to 3 in the *Written Brief/s* and *in my considered opinion* those are devoid of merits, irrelevant and unacceptable. *Further*, the evidence of DGOs 1 to 3/ DW-1 to 3 are nothing but, highly interested. *In addition to that*, in the evidence of DGOs, they have volunteered by admitting clearly certain things. *Hence*, the evidence of DW-1 to 3 cannot be accepted.
37. *It is pertinent to note that, Moreso, as already observed, although, DGO-2 denied the change of khatha in respect of property No. 375, N-16 in favour of Sri. M.S. Somashekar on the basis of will of Smt. Boramma, without verifying the documents, DGO-2 herself volunteered that, what revenue inspector (DGO-1) told, she wrote the same.....*
38. *Further, It is also elicited in the cross-examination of DW-3 and although, DGO-3 denied the change of khatha in respect of property No. 375, N-16 in favour of Sri. M.S. Somashekar on the basis of will of Smt. Boramma, without verifying the documents, DGO-3 himself volunteered that, revenue inspector (DGO-*

1), Accounts Officer (DGO-2) and Assistant Revenue Officer had to verify the documents. So, it is vividly clear that, DGOs 1 to 3 have changed khatha and committed misconduct collectively.

39. *It is to be noted that, it is not in dispute that DGOs 1 being then Revenue Assessor/Inspector, DGO-2 being then Accountant and DGO-3 being then Zonal Commissioner were working during the period as on the date of commission of dereliction of duty amounting to misconduct.*
40. *It is appropriate to note that, although, DGOs 1 to 3 have examined themselves as DW-1 to 3, same are not inspiring confidence and not acceptable and Ex. D-1 to 10 are also not helpful to the case of DGOs 1 to 3 for the reasons afore mentioned.*
41. *It is worth mentioning to note that, on bare reading of Ex. P-1 to 6 coupled with deposition of PW-1, DW-1 to 3 and Ex. D-1 to 10 and admission/s of DW-2 & 3, it is very clear that, DGOs-1 being then Revenue Assessor/Inspector, DGO-2 being then Accountant and DGO-3 being then Zonal Commissioner have committed dereliction of duty amounting to *misconduct*, as mentioned in the charge at para 5(2) of the report.*

42. *On careful analysis and appreciation of oral and documentary evidence placed on record, it is manifestly clear that the deposition of PW-1 is fully corroborated, consistent and strengthened by Ex. P-1 to P-6 and the same are inspiring confidence of this enquiry authority to rely and to act upon and there is nothing brought on record to disbelieve the same. In my considered view, the case of Disciplinary Authority is acceptable.*
43. *For the reasons stated above and observations made in the light of deposition of Pw-1, DW-1 to 3 and Ex. P-1 to 6 and Ex. D-1 to 10 and relevant provisions of law and under the given set of facts and circumstances of this enquiry, I have arrived at inevitable conclusion to hold that the Disciplinary Authority through its Presenting Officer is **successful** in proving the charge framed and leveled against DGOs up to the standard of preponderance of probabilities and to the satisfaction of this enquiry authority, to record my finding in the affirmative as proved.*
44. **POINT NO.2** : In view of my finding on point No. 1, for foregoing reasons and discussions, I proceed to submit the enquiry report *as under* :-

**:: ENQUIRY - REPORT ::**

- i. *From the oral and documentary evidence and materials placed on record, I hold and record my finding that the Delinquent Government Official-1 Sri. **Shivakumar**, the then *Revenue Assessor*, Zonal Office-7, (Presently working as First Division Assistant, on deputation to Zonal Office-8, Mysuru Mahanagara Palike, Mysore, DGO-2 Smt. **Manjula Rajkumar**, the then *Accountant*, Zonal Office-7 (presently working as Accountant, Zonal Office-6, Mysuru Mahanagara Palike, Mysuru, DGO-3 Sri. M.R. **Raghavendra**, the then *Zonal Commissioner*, Zonal Office-7, Mysuru Mahanagara Palike, (Presently working as Executive Engineer, Bruhat Bengaluru Mahanagar Palike, Mysuru), have *failed* to maintain devotion to duty and committed an act which is unbecoming of Government servants and they are *found guilty of misconduct* under Rule 3(1) (ii) & (iii) of Karnataka Civil Service (Conduct) Rules, 1966.*
- ii. *Accordingly, I hold and record/assign my finding on the charge leveled by the disciplinary authority against Delinquent Government Officials-1 to 3, as **Proved**.*

iii *Hence, this Enquiry Report is submitted / placed before Hon'ble Upalokayukta-2 for kind consideration.*

Dated 21st **Feburary** 2019.

(Master RKGMM Mahaswamiji)  
Additional Registrar Enquiries-10  
Karnataka Lokayukta  
Bangalore.

Date : 21.02.2019  
Place : Bangalore.



**::ANNEXURE::****I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW-1 :- Sri. Jayarama P (Complainant)

**II. LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF DISCIPLINARY AUTHORITY :**

Ex.P-1 : Form No. I (complaint) dated 20.06.2014.

Ex.P-2 : Form No. II (affidavit) dated 20.06.2014.

Ex.P-3 : Copy of will dated 25.09.1995

Ex.P-4 : Copy of other related documents

Ex P-5 : Copy of *rejoinder* dated 11.02.2016

Ex. P-6 : Copy of order of Deputy Commissioner (revenue), requisition of complainant dated 31.03.2015 and extract of property register enclosed to rejoinder.

**III. LIST OF WITNESS/S EXAMINED ON BEHALF OF THE DGOs/DEFENCE:**

DW-1 : SRI. R. Shivakumar  
(Revenue Assessor/DGO-1))

DW-2 : Smt. Manjula Rajkumar  
(Accountant/ DGO-2)

DW-3 : SRI. M.R. Ragavendra  
(Zonal Commissioner/DGO-3).

IV. LIST OF DOCUMENTS EXHIBITED/MARKED ON BEHALF OF DGOs/DEFENCE:

Ex. D-1 : Copy of extract of attendance register  
Ex. D-2 : Order/proceedings dated 07.11.2014  
of Deputy Commissioner  
Ex. D-3 : Copy of khatha utara Pathra dated  
02.08.2011

Ex. D-4 : True copy of Memo dated 29.04.1987  
Ex. D-5 : True copy of Memorandum dated  
04.04.2000  
Ex. D-6 : True copy of pay fixation annexure

Ex.D-7 : Letter dated 17.11.2012 of  
Commissioner, Mysuru  
Mahanagara Palike

Ex.D-7(a): Copy of office note

Ex. D-8 : Copy of will dated 25.09.1995

Ex. D-9 : Copy of order dated 03.10.2017  
of KAT

Ex. D-10: Memorandum dated 31.05.2018

(Master RKGMM Mahaswamiji)  
Additional Registrar Enquiries-10  
Karnataka Lokayukta  
Bangalore.

Date : 21.02.2019  
Place : Bangalore.



KARNATAKA LOKAYUKTA

No. UPLOK-2/DE/1208/2017/ARE-10

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Dated 25.02.2019

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri Shivakumar, the then Revenue Assessor, Zonal Office-7; (2) Smt. Manjula Rajkumar, the then Accountant, Zonal Office-7; and (3) Shri M.R. Raghavendra, the then Zonal Commissioner, Zonal Office-7, Mysuru Mahanagara Palike, Mysuru - reg.

Ref:- (1) Government Order No. UDD 08 ACM 2017 dated 08.03.2017.  
(2) Nomination order No. UPLOK-2/DE/1208/2017 dated 30.12.2017 of Hon'ble Upalokayukta-2, State of Karnataka.  
(3) Inquiry report dated 21.02.2019 of the Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 08.03.2017 initiated the disciplinary proceedings against (1) Shri Shivakumar, the then Revenue Assessor, Zonal Office-7; (2) Smt. Manjula Rajkumar, the then Accountant, Zonal Office-7; and (3) Shri M.R. Raghavendra, the then Zonal Commissioner, Zonal Office-7, Mysuru Mahanagara Palike, Mysuru [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 to 3'

respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/1208/2017 dated 30.12.2017, nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs 1 to 3 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO1 - Shri Shivakumar, the then Revenue Assessor, Zonal Office-7; DGO2 - Smt. Manjula Rajkumar, the then Accountant, Zonal Office-7; and DGO3 - Shri M.R. Raghavendra, the then Zonal Commissioner, Zonal Office-7, Mysuru Mahanagara Palike, Mysuru were tried for the following charge:-

“ಶ್ರೀ ಶಿವಕುಮಾರ್, ಹಿಂದಿನ ಕಂದಾಯ ಪರಿಶೀಲಕರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು (ಹಾಲಿ ಪ್ರಥಮ ದರ್ಜೆ ಸಹಾಯಕರು, ಓ.ಓ.ಡಿ., ವಲಯ ಕಚೇರಿ-8, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು), 2) ಶ್ರೀಮತಿ ಮಂಜುಳಾ ರಾಜ್‌ಕುಮಾರ್, ಹಿಂದಿನ ಲೆಕ್ಕಗರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು (ಹಾಲಿ ಲೆಕ್ಕಗರು, ವಲಯ ಕಚೇರಿ-6, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು) ಮತ್ತು 3) ಶ್ರೀ ಎಂ.ಆರ್.ರಾಘವೇಂದ್ರ, ವಲಯ ಆಯುಕ್ತರು, ವಲಯ ಕಚೇರಿ-7, ಲಷ್ಕರ್ ಮೊಹಲ್ಲ, ಮೈಸೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಮೈಸೂರು (ಹಾಲಿ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಯೋಜನೆ (ದಕ್ಷಿಣ),

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು) ಆದ ನೀವುಗಳು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪ/ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ:-

ಆರೋಪಿತರುಗಳಾದ 1 ರಿಂದ ಆದ ನೀವುಗಳು, ಮೈಸೂರು ನಗರದ ನಜರ್‌ಬಾದ್ ಮೊಹಲ್ಲಾ ಚೆಟ್ಟಿ ಬೀದಿಯ ಆಸ್ತಿ ಸಂಖ್ಯೆ:375, ಎನ್-16ರ ಆಸ್ತಿಯನ್ನು ಶ್ರೀ ಎಂ.ಎಸ್.ಸೋಮಶೇಖರ್‌ವರಿಗೆ ಯಾವುದೇ ಪೂರಕ ದಾಖಲಾತಿಗಳನ್ನು ಪಡೆಯದೇ ಕೇವಲ ಖಾತೆದಾರರಲ್ಲದ ಶ್ರೀಮತಿ ಬೋರಮ್ಮರವರು ಮಾಡಿದ ವಿಲ್‌ನ ಆಧಾರದ ಮೇಲೆ ಅಕ್ರಮವಾಗಿ ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡಿದ್ದೀರಿ.

ಆದಕಾರಣ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)(ii) & (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'proved' the above charges against DGO1 - Shri Shivakumar, the then Revenue Assessor, Zonal Office-7; DGO2 - Smt. Manjula Rajkumar, the then Accountant, Zonal Office-7; and DGO3 - Shri M.R. Raghavendra, the then Zonal Commissioner, Zonal Office-7, Mysuru Mahanagara Palike, Mysuru.

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry

Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the Inquiry Officer, DGO1 - Shri Shivakumar is due to retire from service on 31.05.2024; DGO2 - Smt. Manjula Rajkumar is due to retire from service on 31.05.2046; and DGO3 - Shri M.R. Raghavendra has retired from Government service on 31.05.2018.

7. Having regard to the nature of charges '*proved*' against DGO1 - Shri Shivakumar, the then Revenue Assessor, Zonal Office-7; DGO2 - Smt. Manjula Rajkumar, the then Accountant, Zonal Office-7; and DGO3 - Shri M.R. Raghavendra, the then Zonal Commissioner, Zonal Office-7, Mysuru Mahanagara Palike, Mysuru,

(i) it is hereby recommended to the Government to impose penalty of "withholding two annual increments of DGO1 - Shri Shivakumar with cumulative effect";


(ii) it is hereby recommended to the Government to impose penalty of "withholding two annual increments of DGO2 - Smt. Manjula Rajkumar with cumulative effect"; and

(iii) it is hereby recommended to the Government to impose penalty of "withholding 05% of the pension

payable to DGO3 - Shri M.R. Raghavendra for a period of five years."

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 25/2

